

ITEM NO.16

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 464/2024

DR. SUKRIT NANDA M.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.157644/2024-GRANT OF INTERIM RELIEF)

Date : 29-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. P.B. Suresh, Sr. Adv.
Mr. Vipin Nair, AOR
Mr. Nikhil Menon, Adv.
Ms. M.b.ramy, Adv.
Mr. Mohd Aman Alam, Adv.
Mr. P.B. Sashaankh, Adv.
Mr. Aditya Narendranath, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Mr P B Suresh, senior counsel appearing on behalf of the petitioner submits that the decision in ***Saurabh Chaudri and Others v. Union of India & Ors***¹ holds that since the All India Institute of Medical Sciences is an institution of national

1 (2003) 11 SCC 146

excellence, institutional preference to the extent of 50% of the total seats could be granted; however, (a) the authorities have granted reservation and not institutional preference; and (b) in some disciplines 100% of the seats have been allotted granted to institutional candidates.

2 issue notice returnable on 5 August 2024.

3 Dasti service, in addition, is permitted.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR